

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-322/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

M/s Lakshmi Steels **.....Applicant**

Vs.

M/s Supertech Ltd. **.....Respondent**

**Order delivered on 03.10.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Anurag Sharma, Adv.  
Ms. Gunjan Mittal, Adv.

For the Respondent : Mr. Satish Rai, Adv.

**ORDER**

Learned counsels for both the sides appeared and placed on record the memorandum of settlement duly executed between the parties and their respective advocates on 01.10.2018. The same is taken on record. A joint statement and request is made by both the counsels to withdraw the application. Request is allowed. Application IB-322(ND)/2018 is allowed to be withdrawn. Application is disposed of in terms of the above order.

Sd/-  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

